

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Excise Appeal No.350 of 2012

(Arising out of Order-in-Original No.07/CE/Commr./Kol-VI/2012 dated 27.03.2012
passed by Commissioner of Central Excise, Kolkata-VI.)

M/s. Stone India Limited

(16, Taratala Road, Kolkata-700088.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-VI

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)

FINAL ORDER NO. 77657/2023

DATE OF HEARING : 14 December 2023

DATE OF DECISION : 14 December 2023

Per : BENCH :

The appellant has produced copies of SVLDRS-1 & SVLDRS-4, as
proof for discharging of their liability. Accordingly, the appeal is
dismissed as infructuous.

(Dictated and pronounced in the open Court.)

Sd/

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)
MEMBER (TECHNICAL)**